CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: 22 JUL 1993

APPLICATION NO(s). 43 93

Applicant(5) M K Varadarajan

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- 103, 3715 Cross, 415 T-Block, Jayanagar Banjalore-11.
- Do. M.S. Nagaraja, Advocale, no 11, Il floor, I cross, Sinjalia Complex, Gandhinagar, Bangalore 560009.
- 3 She Deputy Director General, Geological Survey of ladar, AMSE Wing, 2 Church Street, Bandalore-550001
- @ The Director General, Geological Survey Of India, 27, Jawahamlal Nehmu Road, Eascutta -700016
- 6. Secretary, Missistry of Steel and Mines, New Delhi.

Vfs. Respondent(s) Deputy Director General, GSI, Bangalore & Other.

- (6) Mr. Karnal Narayan Administrative Officer, Geological Survey of India, Northern Region, No.3, Gokhale Marog, Lucknow
- (7) Sir G Shanskappa Certois Gout Sting Counsel, High Court Boldy, Bangalore

SUBJECT: Forwarding of copies of the Order passed by the Central Administrative Tribunal Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on -02-07-93

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Of.

DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE SECOND DAY OF JULY 1993

Present:

Hon'ble Mr. Justice P.K. Shyansundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.43/93

M.K. Varadarajan, Aged 57 years, S/o late Sri Rajan Iyenyar, 1103,37th Cross, 4th 'T' Block, Jayanayar, Banyalolre-11.

... Applicant

[Dr. M.S. Nayaraja ... Advocate]

v.

- The Deputy Director General, Geological Survey of India, AMSE Wing, 2 Church Street, Bangalore-1.
- The Director General,
 Geological Survey of India,
 Jawaharlal Nehru Road,
 Calcutta-700 016.
- 3. Union of India represented by the Secretary to Govt., Ministry of Steel & Mines, New Delhi.
- Kamal Narayan, Administrative Officer, GSI, Northern Region, No.3, Gokhale Mary, Lucknow [U.P.]

... Respondents

[Shri G. Shanthappa ... Advocate]

This application having come up for hearing before this Tribunal today, Hon'ble Vice-Chairman, made the following:

ORDER

The grievance of the applicant is all about non-promotion the higher post with effect from the date on which his junior promoted. That appears to have happened on 1.10.1990 and

has since been partially matified in that he has now been promoted to the higher post with effect from 21.6.1993. A copy of the order of promotion has been placed before us by the learned Standing Counsel and we direct the same to be kept on record but then this improvement in his prospects does not apparently satisfy the applicant because he wants the promotion to clock back to the date on which his junior was promoted ie., from 1.10.1990.

It transpires that at the time his junior was promoted the 2. applicant was out of service having been compulsorily retired on the basis of a departmental enquiry. It transpires that subsequently he fought out that order successfully with the result he got back his job and his seniority as well. The applicant having been restored to his previous position the Department could not possibly have refused consideration of his claim for promotion on the date his junior was promoted in the year 1990. Nobody can possibly say that the promotion made in 1993 should be treated as ample compensation for his troubles. But for the intervention of the punishment imposed at the departmental enquiry he would in the usual course stand to gain his promotion in 1990 subject, of course, to being found fit by the assessing autho-We notice the applicant's seniority was restored by rities. an order dated 17.7.1991, as per copy produced at Annexure A-5. In that view of the matter the department ought to have held a review DPC to consider his claim for promotion with effect from 1.10.1990, the date on which his junior was promoted. That apparently was not done. In that view of the matter we direct the respondents to hold a review DPC to consider the case of the applicant for promotion from the date when his junior was



promoted on 1.10.1990 and promote him if he is found fit which of course will have to be done only on a notional basis. The directions referred above will have to be complied with within three months from the date of receipt of a copy of this order.

Sd
MEABER [A]

VICE-CHAIRAAN

TRUE COPY

SECTION OFFICER

CENTRAL ADMINISTRATIVE TRUE TRUE

ADMINISTRATIVE TRUE

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex. Indiranagar, Bangalore-38.

> 1 FFB 1094 Dated:

APPLICATION NO(s)

43193

APPLICANTS:

RESPONDENTS:

M.K. Vanadaragan. DG. GSI

1. Sré. M.S. Nægæsæð, Advolæle, No.11.

I Jeoos, Icross, scejætta Complex.

Gænelli Nægær. Bænsælælest-9.

2. Sré. G. Shæntæppg, Advolæl-e

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SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore. -xxx-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTER IM ORDER/, Passed by this Tribupal in the above mentioned application(s) an 🏈 🛱

TTY REGISTRAR JUDICIAL BRANCHES.

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Orders of Tribunal Office Notes Date PKS (VC)/VR (MA) 20.01.1994 Time for compliance extended by a further period of three months from the date of this order. Sd-M(A) TRUE COPY **W**· CEMINAL ADMINISTRATIVE TRI ABBITIONAL BENCH BANGALORE